

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GUNTUR MULTI PACKAGING INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Guntur Multi Packaging Industries Private Limited
2.	Date of incorporation of corporate debtor	9 August 2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999AP2017PTC106455
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No : 1/2/33 & 34, Phase 4, Autonagar Guntur – 522001 (AP)
6.	Insolvency commencement date in respect of corporate debtor	8th November 2021 (NCLT Amaravathi Bench passed order dated 08/11/2021 in CP (IB) No. 215/9/AMR/2019 and Copy of the order was made available to the IRP on 13 th November 2021)
7.	Estimated date of closure of insolvency resolution process	7th May 2022 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Siva Sai Hari Bhaskar Neti IBBI/IPA-001/IP-P-02204/2020-2021/ 13468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D.No. 43-4-4, CV Delight, Subba Laxmi Nagar Near Srikanya Theatre Visakhapatnam – 530016 (AP) Email : nssbhaskar@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D.No. 43-4-4, CV Delight, Subba Laxmi Nagar Near Srikanya Theatre, Visakhapatnam – 530016 (AP) Email : nssbhaskar@rediffmail.com
11.	Last date for submission of claims	27 th November 2021 ie., 14 days from the date of receipt of CIRP order on 13 th November 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web : https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Guntur Multi Packaging Industries Private Limited** on 8th November 2021.

The creditors of **Guntur Multi Packaging Industries Private Limited**, are hereby called upon to submit their claims with proof on or before 27th November 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13th November 2021

Place : Visakhapatnam

Siva Sai Hari Bhaskar Neti

Interim Resolution Professional

IBBI/IPA-001/IP-P-02204/2020-2021/ 13468

